

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the asset under "Implementation of 220 kV Bay at Shahjahanpur (PG) 400/220 kV Substation".
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 375/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 400 kV Transmission System associated Farakka-I & II STPS in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others



Petition No. 260/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 7 nos. assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 79/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for two nos. assets under "220 kV Bays at 400 kV Substation PG Khatkar (Jind) and Naggal (Panchkula) Substation".
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 928/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and



Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “Eastern-Northern Inter-regional HVDC Transmission System” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 38/TT/2026

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the 132 kV D/C Roing (PG) - Chapakhowa (AEGCL) Transmission Line along with associated line bays at Roing (PG) and Chapakhowa (AEGCL) end under Project – “North Eastern Region Strengthening Scheme-X” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 63/TT/2026

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and



Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the “Establishment of State-of-the-Art Unified Centralized Network Management System U-NMS For ISTS and State Utility Communication Network” in the Eastern Region.

- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others
- Date of Hearing** : **27.8.2026**
- Coram** : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present** : Shri Shashwat Singh, Advocate, UPPCL (In Petition No. 12/TT/2026)
Shri Divyanshu Bhatt, Advocate, UPPCL (In Petition No. 12/TT/2026)
Shri Savyasachi Saumitra, Advocate, UPPCL (In Petition No. 79/TT/2026)
Shri Rohan Andrew Naik, Advocate, UPPCL (In Petition No. 79/TT/2026)
Shri Kaustub Narendran, Advocate, UPPCL (In Petition No. 79/TT/2026)
Shri Vidhan Vyas, Advocate, Power Department, Sikkim (In Petition No. 63/TT/2026)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.



2. The instant Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.

3. The Petitioners' representatives in these Petitions submitted that the Petitioner has already furnished all the information sought by the Commission through Technical Validation (TV) letters and requested the Commission to reserve orders in these matters.

4. The learned counsels for Uttar Pradesh Power Corporation Limited (UPPCL) in Petition Nos. 12/TT/2026 and 79/TT/2026 requested two weeks' time to file their respective replies.

5. The learned counsel for Sikkim Power Department in Petition No. 63/TT/2026 requested some time to file its reply.

6. After the hearing, the Commission directed the Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

7. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

In Petition No. 12/TT/2026

- i. The details of the work for Additional Capital Expenditure (ACE) claimed under Regulations 24(1)(a) and 24(1)(b) of the 2019 Tariff Regulations and the 2024 Tariff Regulations.
- ii. Liability Flow Statement for the transmission asset in Excel format.
- iii. Form 5, element-wise break-up of the transmission asset.
- iv. Form 9-C in Excel format for the consolidation of loans from each source. Ensure that the correct Form 9-C in Excel format for the transmission asset is uploaded to the E-Filing Portal. Ensure that Form 9-C is a formula-linked computation sheet, not an Excel sheet containing hard-coded numbers downloaded from ERP Software.
- v. Form 12-B, containing the calculation of Interest During Construction (IDC) and financing charges.
- vi. Form-13, for break-up of Initial Spares of the transmission asset.
- vii. Details of Liquidated Damages (LD) recovered during the commissioning of the transmission project and the adjustment made. Also provide details of the Gross Value of ACE and the net value of ACE after adjustment for LD or any other deductions.

Petition No. 260/TT/2026

- i. Status of the appeal filed by Adani Renewal Energy Park Rajasthan Limited (AREPRL) before the Appellate Tribunal for Electricity (APTEL) against the Commission's order dated 11.6.2022 in Petition No. 9/TT/2021.

Petition No. 38/TT/2026

- i. Liability Flow Statement for the transmission asset in Excel format.



Petition No. 63/TT/2026

- i. Item-wise details of ACE claimed for the 2024-29 tariff period.

Petition Nos. 375/TT/2025 and 928/TT/2025

- i. Item-wise details of Operation and Maintenance Expenses (O&M Expenses) and ACE claimed in the Petitions.
8. Subject to the above, the Commission reserved the order in these matters.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

